

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 63 of 2007**

**Dated: 22<sup>nd</sup> March, 2011**

**Present :** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member

**Utakal Chamber of Commerce**

**.... Appellant (s)**

**Versus**

**Orissa Electricity Regulatory Commission**

**...Respondent (s)**

Counsel for the Appellant (s) : Mr. Suresh Tripathy,  
Mr. Ghanshyam Yadav  
Counsel for the Respondent (s) : Mr. R.K. Mehta for GRIDCO  
Mr. Hasan Murtaza & Mr. S. Patnaik  
For R.3

**ORDER**

In view of the affidavit filed by Mr. Ghanshyam Yadav, the junior of Mr. Suresh Tripathy, learned counsel appearing for the Appellant, tendering apology for the statement earlier made, we deem it fit to discharge the said Mr. Ghanshyam Yadav, the learned counsel, as we feel that there is no necessity to proceed further in the matter. Accordingly, he is discharged.

Mr. Suresh Tripathy, the learned counsel for the Appellant, on the basis of the instructions by his client seeks permission of this Court to withdraw the Appeal.

Permission is granted. Accordingly, the Appeal is dismissed as withdrawn.

**(Justice P.S. Datta)**  
Judicial Member

**(Rakesh Nath)**  
Technical Member

**(Justice M. Karpaga Vinayagam)**  
Chairperson

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